

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

Appeal No. 213/2017

IN THE MATTER OF:

Pr. Commissioner of Income Tax, Delhi-6 Applicant/petitioner

Vs.

Registrar of Companies

M/s. Newways Steel Pvt. Ltd. Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 20.12.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner :

For the ROC, Delhi :

For the Income Tax Deptt. :

Mr. Manish Raj, Company Prosecutor

Mr. Zoheb Hossain, Sr. Standing Counsel
For Revenue

Mr. Piyush Goyal, Adv.

ORDER

Part heard.

Original files concerning this matter be produced by the ROC so that it may be ascertained whether any notice to the Assessing Officer/Income Tax Department was issued before accepting the application of the companies for striking off its name on the basis of affidavit filed.

List the matter on 21.12.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)

PRESIDENT

Sd/-
(DEEPA KRISHAN)

MEMBER(TECHNICAL)

20.12.2017
V.Sethi